

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/474(MB)2023

IN THE MATTER OF

M/s. Punit Greenland LLP

VS

Ameya Housing Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Jyoti Vishwakarma (VC)
For the Respondent: Adv. Nitesh Bhutekar (VC)

ORDER

Both the Ld. Counsels submit that they shall be filing the Consent Terms before the next date as both the parties have reached the advance stage of settlement. In view of the request made, adjourned to **20.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)